



2026:AHC:18877

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 290 of 2026

Amrawati (Since Deceased) And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 12 Others

.....Respondent(s)

Counsel for Petitioner(s) : Avatans Mishra, Ramesh Chandra
Yadav
Counsel for Respondent(s) : C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief :-

"issue a writ, order or direction in the nature of Mandamus commanding the respondent No.2 to decide the Case No. 30045/150 of 2025 (Amrawati Vs. Kedar and others) under section 9A (2) of U.P. C.H. Act within stipulated period as fixed by this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to the Consolidation Officer (Respondent no.2) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

January 28, 2026

VR

(Dinesh Pathak,J.)